

prepared by DICs separate targets for identification of women entrepreneurs and establishment of units by them have been indicated and special training programmes are being framed for their benefit.

Allotment of Sheds in Okhla Phase II

3706. SHRI R. Y. GHORPODE: Will the Minister of INDUSTRY be pleased to refer to the reply given to Unstarred Question No. 8805 on 21 April, 1982 regarding allotment of sheds in Okhla Phase II and state;

(a) whether the question of fixation of the price for the sheds at Okhla Phase II is under consideration since 1976 and even before, if so, how much more time will be taken to come to a final decision in the matter;

(b) the reasons that have stood in the way of finalising the decision in the matter for more than six years;

(c) how long Government propose to take to decide about withdrawal of eviction cases pending in the courts; and

(d) the steps Government propose to take to come to a final decision in the whole matter which is pending for a very long time, once for all, and give encouragement to young entrepreneurs as per their avowed policy?

THE MINISTER OF INDUSTRY AND STEEL AND MINES (SHRI NARAYAN DATT TIWARI): (a) to

(d). The Delhi State Industrial Development Corporation constructed the sheds for giving to entrepreneurs on rental basis. As the entrepreneurs did not pay the rents regularly, it was decided to give the sheds on hire-purchase basis. For giving these sheds on hire-purchase basis, the Delhi State Industrial Development Corporation has to be authorised to sub-lease the land in favour of the entrepreneurs. This matter is under consideration of the Government.

The withdrawal of eviction cases pending in the courts of law are guided by the policies and conditions laid down from time to time.

Inclusion of Lambadas in Scheduled Tribes list

3707. SHRI UTTAM RATHOD: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it is a fact that the Government of Tamil Nadu have written to Central Government to include Lambadas (sugali community) in the Scheduled Tribes list; and

(b) if so, the reasons of Central Government thereto?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI P. VENKATASUBBALAH): (a) No, Sir.

(b) Does not arise.

Import Duty for hot Rolled bands

3708. SHRI S. T. QUADRI: Will the Minister of STEEL AND MINES be pleased to state:

(a) whether Salem Steel Plant is sustaining losses partly on account of payment of higher rate of import duty for hot rolled bands;

(b) if so, what steps Government propose to take to correct anomalies in import duty structures;

(c) whether, chemical industries import similar raw material and clear the goods at lower rates of import duty; and

(d) if so, why Salem Steel Plant a public sector undertaking, is discriminated?

THE MINISTER OF INDUSTRY AND STEEL AND MINES (SHRI NARAYAN DATT TIWARI): (a) and (b). Import duty on hot rolled bands imported by Salem Steel Plant was one of the factors responsible for its uneconomic functioning. The rate of duty which was originally 325 per cent has been reduced to 130 per cent with effect from 15th January, 1982.

(c) A lower import duty is payable on import of stainless steel material for the manufacture of capital goods, equipment or components for certain industries.

(d) It is not a case of discrimination. Salem Steel Plant's product is sold for manufacture of capital goods and also for manufacture of utensils. The import duty for material for latter use is much higher than for material for capital goods. It was thus calculated that import duty of 130 per cent on Salem Plant's raw material would be equitable.

Proposal to Acquire more land for Vizag Steel Plant

3709. SHRI P. RAJGOPAL NAIDU: Will the Minister of STEEL AND MINES be pleased to state:

(a) whether there is a proposal to acquire more land for Vizag Steel Plant;

(b) if so, the extent thereof; and

(c) whether the present market rate is going to be paid to the land owners?

THE MINISTER OF INDUSTRY AND STEEL AND MINES (SHRI NARAYAN DATT TIWARI): (a) There is no proposal to acquire land more than indicated in the Project Report approved by the Government.

(b) Does not arise.

(c) For the lands acquired for Visakhapatnam Steel Project compensation is payable as per the provisions of Visakhapatnam Steel Project (Acquisition of Lands) Act, 1972.

Assent to Tamil Nadu Recognised Private Schools Regulation and Private Colleges Regulation (Amendment) Bill, 1982

3710. SHRI G. M. BANATWALA: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether "The Tamil Nadu Recognised Private Schools Regulation and Private Colleges Regulation (Amendment) Bill 1982" passed recently by the Tamil Nadu Legislature has been referred to the President for assent;

(b) if so, when was the Bill received for President's assent;

(c) whether Government are aware of the objections to the Bill as being in violation of constitutional provisions with respect to minority educational institutions; and

(d) whether assent has been given, and if so when?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI P. VENKATASUBBAIAH): (a) to (d). The Tamil Nadu Recognised, Private Schools (Regulation) and Private Colleges (Regulation) Amendment Bill, 1982 was received in September, 1982. The assent of the President was accorded to the Bill on September 28, 1982 after examining the provisions of the Bill.